

THE LIVE-STOCK IMPORTATION (AMENDMENT)

ACT, 1953

No. 40 OF 1953



[16th December, 1953]

An Act further to amend the Live-stock Importation Act, 1898.

**BE** it enacted by Parliament as follows:—

**1. Short title.**—This Act may be called the Live-stock Importation (Amendment) Act, 1953.

**2. Amendment of section 1, Act IX of 1898.**—In section 1 of the Live-stock Importation Act, 1898 (hereinafter referred to as the principal Act), for sub-section (2); the following sub-section shall be substituted, namely:—

“(2) It extends to the whole of India except the State of Jammu and Kashmir.”

**3. Amendment of section 2, Act IX of 1898.**—In section 2 of the principal Act, after clause (b), the following clause shall be inserted, namely:—

“(c) ‘import’ means the bringing or taking, by sea, land or air, into the territories to which this Act extends.”

**4. Amendment of section 3, Act IX of 1898.**—In section 3 of the principal Act, in sub-section (1), for the words “the bringing or taking, by sea or land”, the words “the import” shall be substituted.

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(Price annas 2 or 3 d.)